

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00271/2020 in & OA/310/00533/2020

Dated Wednesday the 2nd day of December Two Thousand Twenty

CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. T. JACOB, Member (A)

(Through Video Conferencing)

1. Bakthavachalam,
2. Gopalakichenin. S,
3. Rajish Ramnath,
4. Senthil Kumar. J,
5. Jagan Arokiaraj. S.Applicants

By Advocate M/s. K. P. Jotheeswaran

Vs

- 1.The Secretary to Government,
Department of Health and Family Welfare,
Government of India, New Delhi.
- 2.The Secretary to Government,
Department of Personnel and Training,
Government of India, New Delhi.
- 3.The Director,
Jawaharlal Institute of
Post Graduate Medical Education and Research (JIPMER),
Pondicherry 605006.
- 4.The Deputy Director (Administration),
Jawaharlal Institute of
Post Graduate Medical Education and Research (JIPMER),
Pondicherry 605006.Respondents

By Advocate Mr. M. T. Arunan

ORAL ORDER

(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))

For the reasons stated and in the interest of justice, MA 271/2020 filed by the applicants for filing a single OA is allowed.

2. The reliefs prayed for in this OA is as follows:

"i. To call for the records of the 4th respondent proceedings in office order No. 201 (2017 series) dated 25.05.2017 and office order No. 109 (2018 series) dated 15.11.2018 and to quash the same,

ii. To direct the respondents to revise 2nd MACP granted from grade pay of 4200 – 4600 to 4600 – 4800 to the applicants with effect from the date of completion of their 20 years of service respectively,

iii. Consequently, to pay the arrears with all attendant benefits with a simple interest at the rate 12 % p.a. and thus render justice,

iv. To pass such other order or orders in the interest of justice, as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

3. Heard Mr. R. Syed Mustafa appearing for Mr. K. P. Jotheeswaran, counsel for the applicants. Mr. M. A. Aruneshe submits that his senior Mr. M. T. Arunan takes notice for the respondents.

4. At the time of hearing, counsel for the applicants submits that the representations of the applicants are pending with the respondents and this OA may be disposed of with a direction to the respondents to pass a reasoned and speaking order on the representations.

5. In view of the above, without going into the merits of the case, this OA is disposed of with a direction to the respondents to consider the representations of

the applicants dt. 05.11.2020 and pass a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.

6. OA is disposed of at the admission stage. No costs.

(T.Jacob)
Member(A)

(S.N.Terdal)
Member(J)

02.12.2020

SKSI